

ASSAM ACT II OF 1941

†THE CIVIL PROCEDURE (ASSAM AMENDMENT) ACT, 1941

[Published in the *Assam Gazette* of the 12th
February, 1941.]

An Act to amend the Code of Civil Procedure, 1908

WHEREAS it is expedient to amend section 138 of the Code of Civil Procedure, 1908, in its application to Assam, ^{Act V of 1908.} in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title.

1. This Act may be called the Civil Procedure (Assam Amendment) Act, 1941.

Substitution
of new section
for section 138 of
Act V of
1908.

2. For section 138 of the Code of Civil Procedure, ^{Act V of 1908.} 1908, in its application to Assam, the following section shall be substituted, namely :—

“138. The High Court may, by notification in the official Gazette, direct with respect to any Judge specified in the notification, or falling under a description set forth therein, that in cases in which an appeal is allowed, he shall take down, or cause to be taken down, the evidence in the English language and in the form and manner prescribed.”

*For Object and Reasons, see *Assam Gazette*, Extraordinary, dated 14th November 1940.
1. Substituted by the A. O., 1950 for “Provincial.”

†For Statement of Objects and Reasons, see *Assam Gazette*, Page 14, Part V, dated 21st February 1940.